

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 378/TT/2025

Date: 1.5.2025

To,

Shri Mohd. Mohsin,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for truing up of transmission tariff for the 2019-24 tariff period and determination of transmission tariff for the 2024-29 tariff period for assets under “Barh Transmission System” in Northern, Eastern and Western Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.5.2025 :

- i. Provide an order copy of Hon'ble High Court in the matter of PowerGrid vs. Jyoti Structure Ltd. dated 3.4.2024.
- ii. Provide reasons for variation in claiming ACE w.r.t approved ACE.
- iii. Provide reason for claiming ACE if any, beyond the cut-off date in the 2019-2024 and 2024-29 tariff period.
- iv. Confirm whether all the assets are in use or any decapitalization has occurred.

- v. Form-13 for all the assets for the 2019-24 and 2024-29 tariff periods.
 - vi. Details of any LD recovered by the Petitioner.
 - vii. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 - viii. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)